

[Secretary]

Provisions Bill, 1955, which has been passed by the Rajya Sabha at its sitting held on the 1st December, 1955."

**WORKING JOURNALISTS (CONDITIONS OF SERVICE) AND MISCELLANEOUS PROVISIONS BILL**

**Secretary:** Sir, I lay the Working Journalists (Conditions of Service) and Miscellaneous Provisions Bill, 1955, as passed by Rajya Sabha, on the Table of the House.

**PAPERS LAID ON THE TABLE  
NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT**

**The Deputy Minister of Food and Agriculture (Shri M. V. Krishnappa):** I beg to lay on the Table a copy of each of the following Notifications of the Ministry of Food and Agriculture containing certain Orders, under subsection (6) of Section 3 of the Essential Commodities Act, 1955:

- (1) Notification No. S.R.O. 2264, dated the 15th October, 1955.
- (2) Notification No. S.R.O. 2210, dated the 8th October, 1955.
- (3) Notification No. S.R.O. 2154, dated the 1st October, 1955.
- (4) Notification No. S.R.O. 1792, dated the 20th August, 1955.
- (5) Notification No. S.R.O. 1793, dated the 20th August, 1955.
- (6) Notification No. S.R.O. 1450, dated the 9th July, 1955.
- (7) Notification No. S.R.O. 1396, dated the 2nd July, 1955.
- (8) Notification No. S.R.O. 3405, dated the 5th November, 1955.

[Placed in Library. See No. S-434/55]

**BUSINESS ADVISORY COMMITTEE**

**THIRTIETH REPORT**

**Shri M. A. Ayyangar (Tirupati):** I beg to present the Thirtieth Report of the Business Advisory Committee.

**TWENTY-NINTH REPORT**

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** I beg to move:

"That this House agrees with the Twenty-ninth Report of the Business Advisory Committee subject to the modification that 7 hours instead of 5 hours be allotted to the Insurance (Amendment) Bill as recommended by the Business Advisory Committee in their Thirtieth Report presented in the House today."

**Mr. Speaker:** Yesterday the Business Advisory Committee considered the question of the time to be allotted to the Bill that is at present under the discussion of the House, namely, the Bill to amend the Insurance Act, 1938. The consideration motion was being discussed and the Business Advisory Committee thought that there should be an amendment in its recommendation and that 2 hours more should be allotted for this discussion. The motion will, therefore, be slightly amended. I shall place it before the House.

Motion moved:

"That this House agrees with the Twenty-ninth Report of the Business Advisory Committee subject to the modification that 7 hours instead of 5 hours be allotted to the Insurance (Amendment) Bill as recommended by the Business Advisory Committee in their Thirtieth Report presented in the House to-day."

**Shri Kamath (Hoshangabad):** I would like to invite your attention to two matters arising out of this Report. I shall refer first to the fifth para. It is an of-told tale that there is shortage of time during a session. I remember before I returned to this Parliament to have read in the papers that you, in your wisdom, had decided that Parliament should sit at least for 7 months in the year to transact its business efficiently. So far as I can see, this year Parliament has met only for about 6 months. I think the Press reported your decision last year that Parliament should sit at least for 7